Serial No.04
Regular Cause List

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

CM(M) 496/2026
CM(7472/2026)
Caveat 2453/2026

UNION TERRITORY OF J&K AND ORS. ...PETITIONER(S)

Through:
Mr. Mohsin S. Qadri, Sr. AAG with
Ms. Maha Majeed, Assisting Counsel

V/s.

SIRAJ UL ULOOM WELFARE FOUNDATION ...RESPONDENT(S)
HILLOW AND ANOTHER

Through:
Mr. Z.A. Qureshi, Sr. Advocate with
Ms. Razia Amin, Advocate

CORAM:
HON'BLE MR. JUSTICE SANJEEV KUMAR, JUDGE.
HON'BLE MR. JUSTICE MOHD YOUSUF WANI, JUDGE.

ORDER
02.11.2026

01. With the appearance of Mr. Z.A. Qureshi, learned Senior Counsel, caveat stands **discharged**.

02. Notice.

03. Notice waived by Ms. Razia Amin, learned counsel appearing for the respondents.

04. Learned counsel for the respondents seeks and is granted four weeks' time to file objections.

05. List on 01.02.2027.

06. In the meanwhile, subject to objections and till next date of hearing, the operation of the impugned order is stayed. We, however, make it clear that the students, if any, studying in the school run by the respondent-company on the date of issuance of the order impugned shall not be disturbed and the petitioners

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03.11.26

shall ensure that the students' ongoing studies and future education are not adversely affected in any manner.

07. We further clarify that the Trial Court shall proceed with the determination of the issues raised and dispose of, the main petition on merits.

(MOHD YOUSUF WANI)
JUDGE

(SANJEEV KUMAR)
JUDGE

SRINAGAR:
02.11.2026
"Mir Arif"

HIGH COURT
JAMMU & KASHMIR AND LADAKH

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